

Punjab Government will be interested in it, allowing more power to be consumed in the Nangal Fertiliser Plant.

Shri Tenneti Viswanatham: Is the Minister aware that once a public sector plant was proposed to be located in Andhra? May I ask now, in view of the fact that they are going to set up four plants, whether one will be considered at Kothagudam in Andhra Pradesh?

Shri Asoka Mehta: As I pointed out the location of the four plants has already been decided. As far as Kothagudam is concerned, there is a private company which has got an industrial licence and we are trying to ascertain from them whether they are going to go ahead with the proposal or, otherwise, we will cancel the licence. After it is cancelled, we will see what can be done.

Shri Thirumala Rao: There is a greater demand for fertiliser in Andhra Pradesh. The hon. Minister was pleased to say that a licence issued to a private company is not likely to materialise. Is the Government considering that it should be taken over in the public sector and a plant started at Kothagudam?

Shri Asoka Mehta: I have already pointed out that after the licence is revoked, we shall consider whether a plant should be set up at Kothagudam or somewhere else. For the benefit of the hon. Member, I would like to say that there is a proposal for setting up a plant at Kakinada.

Loans outstanding against States

*364. **Shri S. R. Damani:** Will the Minister of Finance be pleased to state:

(a) the amount of loans that was outstanding from the States as on the 30th April, 1967; and

(b) when it is likely to be repaid?

The Minister of State in the Ministry of Finance (Shri K. C. Pant): (a) Information as on 30th April, 1967 is not readily available. However, as on the 31st March, 1967 the outstanding loans amounted to about Rs. 4600 crores.

(b) The number of loans is well over 10,000 and the maturity period also varies from 1 year to 40 years from the date of drawal. Further, loans are also continually being granted. It is, therefore, difficult to indicate the year by which the loans will be repaid.

Shri S. R. Damani: May I know whether the loans granted for specific projects have been properly utilised or there are instances where this has not been done?

Shri K. C. Pant: This is a very general question. If he has any specific project in mind, he may let us know.

Mr. Speaker: He may ask his second question.

Shri S. R. Damani: May I know what is the link between the Bank Rate and the rate of interest charged on those loans?

Shri K. C. Pant: Loans pertain to a long period of time. Some loans are repaid; some others are given to the States. It is very difficult to give the Bank Rate.

Mr. Speaker: The percentage of interest.

Shri K. C. Pant: There are about 10,000 loans. The rates are different.

Shri S. R. Damani: I wanted to know the link between the Bank Rate and the rate of interest . . .

Mr. Speaker: Mr. Prakash Vir Shastri.

श्री प्रकाशचंद्र शारदा : राज्य सरकारों के ऊपर जो यह ऋण है उसमें सबसे अधिक ऋण किस राज्य सरकार पर है और क्या कुछ राज्य सरकारों ने इस प्रकार की कठिनाई भी अपनी व्यक्त की है कि इस समय ऋण की धरायणी में हमें कुछ सुविधाएं दे दी जायं, यदि हां, तो केन्द्रीय सरकार का उस सम्बन्ध में क्या विचार है ?

Shri K. C. Pant: I am afraid I do not have the break-up.

जो राज्य है उन के बारे में सूचना मेरे पास बिलय बिलय नहीं है लेकिन कुछ राज्य सरकारों ने कुछ विवेक ऋणों के सम्बन्ध में सुविधा चाही है।

श्री प्रकाशचंद्र शारदा : किस किस ने चाही है ?

श्री: कृष्ण चन्द्र पन्त : पंजाब ने, बंगाल ने और महाराष्ट्र ने चाही है लेकिन यह कुछ विवेक ऋणों के सम्बन्ध में है। जो राज्यों को पूरे ऋण मिले हैं उन के बारे में यह नहीं है।

श्री: प्रेम चन्द शर्मा : वह कौन-कौन सी प्रदेश सरकारें हैं जो कि केन्द्र को कर्ज की धरायणी निर्वाह रूप से नहीं कर रही हैं और जो नहीं कर रही हैं भारत सरकार उन में कर्ज वसूल करने के बारे में क्या कदम उठा रही है ?

श्री: कृष्ण चन्द्र पन्त : प्रब नियमित रूप से कौन कौन नहीं कर रहा है यह सूचना इस समय मेरे पास नहीं है. (ब्यवधान)

Shri V. Krishnamoorthi: May I know from the Finance Minister whether, with regard to payment of debts as well as payment of interest, the Chief Minister of Madras has approached the Centre for a moratorium in the payment of debts and interest and if so, what was the reply given by the hon. Finance Minister?

The Deputy Prime Minister, and Minister of Finance (Shri Morarji Deasai): The Chief Minister of Madras recently saw me and he did ask for

this. But the difficulty is that about Rs. 195 crores of interest and loans have to be received this year from the States. If I do it for one State, I will have to do it for all the States. That means that I will have to lessen the budget by Rs. 195 crores, which is not possible. That means that I will not be able to give them what I have promised to give.

Shri G. Vishwanathan: You are wasting so many crores in other things. Why can't you allow this?

Mr. Speaker: Order, order.

Shri A. V. Patil: May I know the amount of loans due from the State of Maharashtra?

श्री राजवत्तार शारदा : अभी बिहार में जो प्रकाल की स्थिति है उसको देखते हुए बिहार की सरकार ने क्या यह प्राप से अनुरोध किया है कि उनके ऊपर जो ऋण का बकाया है वह अभी प्राप वसूल व करें ? अगर उन्होंने ऐसा प्राप से निवेदन किया है तो केन्द्रीय सरकार को उस सर्लाइस में क्या कहना है और उस की क्या नीति है ?

श्री: कृष्ण चन्द्र पन्त : बिहार सरकार के बारे में कुछ महीने पहले प्रश्नकारों में निकला था कि उन्होंने इस तरह की सुविधा जो है ऋण को चुकाने की उसको रोक दिया है उसको वापिस नहीं किया। उस के बाद उनसे लिखा पढ़ी चली और वह लिखा पढ़ी चलने के बाद वह इस पर राजी हो गये कि उनको यह ऋण चुकाना चाहिए।

श्री: भोगेश्वर झा : तबान जो पूछा गया था वह यह था कि इस साल कर्ज और मूद का बकाया वसूल करना मुस्तकी किया जाय।

श्री जोरारजी देसाई : साल भर के लिये जिस मदद की जरूरत होती है वह हम स्केम-सिटी एंरयाज को देते हैं।

Shri R. Barua: May I know whether any of the States have on their own

decided to put a moratorium on the loans?

Shri Morarji Desai: How can they do so?

Mr. Speaker: No. 365, Shri Siddeshwar Prasad. The hon. Member is absent. Next question.

Shri K. N. Tiwary: It is a very important question and it may be taken up.

Mr. Speaker: If the hon. Member who has tabled it does not think it to be so important that he should be present here, I cannot help it.

Beautification of Delhi and New Delhi

+

*366. **Shri Bhogendra Jha:**
Shri K. M. Madhukar:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that the amounts sanctioned by the Delhi Administration, the Delhi Municipal Corporation and the New Delhi Municipal Committee for beautification of Delhi and New Delhi have exceeded the original allocations;

(b) whether sanction has been accorded by his Ministry for the fanciful electrical fixtures and mercury and fluorescent lamps in place of ordinary street-lighting in New Delhi's thorough fares;

(c) whether expenditure on fashionable kiosks at bus stops, angular road signs, etc., in New Delhi has been incurred after consulting his Ministry; and

(d) the approximate expenditure on items referred to in parts (b) and (c) above?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar):

(a) A statement giving the required information is laid on the Table of the House. [Placed in Library. See No. LT-561/67].

(b) and (c). No Sir. These are primarily matters of local interest and such works are carried out by the local bodies entirely at their discretion. Neither have any grants been paid to the local bodies for executing these items of work, nor did they obtain the prior concurrence of the Government of India for carrying them out. In fact, sanction of the Government of India is not required for incurring such expenditure.

(d) The approximate expenditure incurred by the New Delhi Municipal Committee on items at (b) and (c) above is as under:—

- | | |
|--|-----------------|
| (i) Improvement of electric lighting | Rs. 7.20 lakhs. |
| (ii) Construction of kiosks and angular road signs | Rs. 1.60 lakhs. |

श्री भोगेंद्र झा : मवाल में बिजली के मंत्री बतव देने की बग मंडलों पर टिकाऊ स्थान देने के बारे में पृष्टा गया था। उस मुद्दाव का जवाब प्रश्न के उत्तर मे नहीं प्राया है। मैं जानना चाहता हूँ कि मंत्री महोदय का कहना यह है कि यह मुजब दिया ही नहीं गया था; वा कि उस मुद्दाव को मंजूर नहीं किया गया है खच में कर्मा करने के लिये ?

Dr. S. Chandrasekhar: I have not been able to follow the question, but I would read out the statement for the hon. Member's information. It reads thus:

"There was only one work of beautification carried out by the Delhi Administration circle of CPWD in the years 1964-65, viz., and 1965-66 landscape development scheme of the area between the Red Fort City Wall and the Ring Road phase I. The estimated cost of the work was Rs. 93,400/- against which an expenditure of Rs. 81,472 only has been incurred. There is, thus, no excess of expenditure over the approved estimates.